

Statement

(b) The number of bales procured by Cotton Corporation of India during 1989-90 and 1990-91 cotton seasons and the average price per quintal paid by CCI, State-wise, is as follows :

STATE	1989-90		1990-91	
	Purchases by CCI (in bales)	Price paid by CCI (Rs. per quintal)	Purchases by CCI (in bales)	Price paid by CCI (Rs. per quintal)
Punjab	2,85,967	724	1,31,268	550
Haryana	1,42,218	700	79,353	917
Rajasthan	1,21,040	685	1,08,066	888
Madhya Pradesh	1,85,375	786	2,14,674	929
Gujarat	2,16,409	803	2,04,852	1045
Andhra Pradesh	2,44,703	802	2,48,865	953
Karnataka	24,858	875	24,240	1,108
Tamil Nadu	21,471	965	5,775	1,150
Others	822	1,383	95	1,116
		(Mizoram)		(Mizoram)
TOTAL	12,42,863		10,17,196	

(c) The details of exports of cotton by CCI during 1989-90 and 1990-91 and their sale price in Rupees as well as in foreign currency, is as follows :—

Cotton season	Exports (in bales)	Sales realisation per bale	
		In Rupees	In U.S. Dollars
1989-90	6,65,756	4,311	255.64
1990-91	2,67,060	4,829	271.50

(d) The details of profits earned by Cotton Corporation of India during the last 3 financial years are as follows :

Year	Profit after Tax (Rs. in crores)
1988-89	8.56
1989-90	23.24
1990-91	40.00 (provisional)

[English]

Recognition of Foreign Matrimonial Judgements

2413. **SHRI RABI RAY** : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to the latest judgement delivered by the Supreme Court that the courts would not

recognise foreign matrimonial judgements if it has been obtained by fraud;

(b) if so, the details thereof;

(c) whether the Government have assessed its impact on such divorce decrees already ordered or pending before foreign courts including the United States courts; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARMANGALAM) : (a) and (b) Yes, Sir. Recently (on 9-7-1991), the Supreme Court in *Y. Narasimha, Rao & Ors. Vs. Y. Venkata Lakshmi & Anr.*, Criminal Appeal No. 385 of 1991 [Arising out of SLP (Criminal) No. 2860A of 1988] held that decree of divorce passed by a foreign court cannot be recognised and enforced by the courts in this country when the jurisdiction of the foreign court as well as the ground on which it passed the decree is not in accordance with the Act under which the parties were married, and the respondent had not submitted to the jurisdiction of that court or consented to passing of the decree.

(c) and (d) Under article 141 of the Constitution, the law laid down by the Supreme Court is binding on all courts within the territory of India. Therefore, the foreign matrimonial judgements would be recognised and enforced by the Indian courts in the light of the aforesaid decision of the Supreme Court.

(b) if so, the steps being taken by the Government to check smuggling of these precious stones;

(c) the number of persons held for smuggling, against whom cases were filed in the Court and those who have been prosecuted in this connection during the last three years; and

(d) the value of black stone confiscated from these persons?

Surplus transferred by RBI to Union Government

2414. SHRI MAHESH KUMAR KANODIA : Will the Minister of FINANCE be pleased to state :

(a) whether the surplus profit transferred by the Reserve Bank of India (RBI) to the Union Government has remained constant at Rs. 210 crores for a decade now;

(b) if so, the details thereof; and

(c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE):

(a) Not now, Sir.

(b) The surplus profits transferred to Central Government by the Reserve Bank of India remained at Rs. 210 crores upto 1990-91. This was because of the increase in expenditure of the Bank mainly due to higher interest payments to scheduled commercial banks on their deposits and larger transfer of profits to long term operation funds to finance the requirements of industry and agriculture. For 1991-92, the Reserve Bank has agreed to transfer Rs. 350 crores to Government.

(c) As stated in answer to part (b).

gem and Jewellery
[Translation]

Smuggling of Black Stones from Bihar

2415. SHRI SIMON MARANDI : Will the Minister of FINANCE be pleased to state :

(a) whether the black stones are smuggled to Bangladesh from Sahebganj district of Santhal Pargana area in Bihar;

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) :

(a) to (d) Instances of such smuggling of Black stones from Sahebganj district of Santhal Parganas area in Bihar have not been reported. Anti-smuggling agencies have, however, been alerted.

[English]

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Criteria for declaring State Highway as National Highways

2416. SHRI YASHWANT-RAO PATIL
SHRI GOVINDRAO NIKAM } : Will

the Minister of SURFACE TRANSPORT be pleased to state the criteria adopted by the Government to declare any State Highway as a National Highway?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : The criteria for selection of New National Highways are as under :—

- (i) roads which run through the length and breadth of the country;
- (ii) roads connecting adjacent countries;
- (iii) roads connecting State capitals;
- (iv) roads connecting major ports and important industrial and tourist centres;
- (v) roads meeting very important strategic requirements;